

[Shri Bade]

Madhya Pradesh. It is sent in open trains. Therefore, it has become mud. They are starving and there is an epidemic of gastro-enteritis in that area. It is due to this rotten milo. I am prepared to show it to Mr. Subramaniam. I would like to draw the attention of Mr. Subramaniam to this and would request him to look into this matter. In my own district in Madhya Pradesh, this American milo is supplied; it is rotten. (Interruptions).

14 hrs.

Mr. Deputy-Speaker: Order, order. He may please sit down.

श्री हुकम चन्द कश्यवाय (देवास) : मैंने 26 जुलाई को मंत्री महोदय को नमूना दिया था, लेकिन आज तक उसके बारे में कोई एन्क्वायरी नहीं की। मैं पुनः उसको आपके सामने रखता हूँ जैसा खाता आदिवासी लोगों को दिया जाता है, और मध्य प्रदेश, राजस्थान, महाराष्ट्र और उत्तर प्रदेश के इलाकों को दिया जाता है।

Mr. Deputy-Speaker: I am not allowing any questions.

श्री हुकम चन्द कश्यवाय : 26 जुलाई को मैंने यह नमूना दिया था। मैं जानना चाहता हूँ कि इस संबंध में उन्होंने कौन सी एन्क्वायरी करवाई है। उन इलाकों में उसके कारण बीमारों का रकड़ है। उस ज्वार को आबिज कौन खा सकता है . . . (व्यवधान)।

Mr. Deputy-Speaker: He may please sit down. Nothing more. Let us go on with the business. Item 8.

ANNUAL REPORT OF THE KERALA FINANCIAL CORPORATION FOR 1966, ETC.

Shri L. N. Mishra: On behalf of Shri B. R. Bhagat, I beg to lay on the Table—

(1) A copy of the Annual Report of the Kerala Financial Corporation for the year ended

the 31st March, 1966, along with the Audited Accounts, under sub-section (3) of section 38 of the State Financial Corporations Act, 1951, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-7053/66].

(2) A copy each of the following papers under sub-section (7) of section 37 of the State Financial Corporations Act, 1951, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—

- (i) Audit Report on the Accounts of the Kerala Financial Corporation for the year ended the 31st March, 1962.
- (ii) Audit Report on the Accounts of the Kerala Financial Corporation for the year ended 31st March, 1963.
- (iii) Audit Report on the Accounts of the Kerala Financial Corporation for the year ended the 31st March, 1964.

[Placed in Library. See No. LT-7054/64].

(3) A copy each of the following Notifications making certain amendments to the Tax Credit Certificate (Exports) Scheme, 1965, under sub-section (4) of section 280ZE of the Income-tax Act, 1961:—

- (i) G.S.R. 694 published in Gazette of India dated the 6th May, 1966.
- (ii) G.S.R. 865 published in Gazette of India dated the 6th June, 1966.
- (iii) G.S.R. 1226 published in Gazette of India dated the 8th August, 1966.

(4) A statement showing reasons for delay in laying the Notifications mentioned at (i) to (iii) of item (3) above.

[Placed in Library. See No. LT-7053/66.]

(5) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—

(i) G.S.R. 1316 published in Gazette of India dated the 27th August, 1966.

(ii) G.S.R. 1319 published in Gazette of India dated the 27th August, 1966.

[Placed in Library. See No. LT-7056/66].

(6) A copy of the Customs and Central Excise Duties Export Drawback (General) Seventy-ninth Amendment Rules, 1966, published in Notification No. G.S.R. 1320 in Gazette of India dated the 27th August, 1966, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-7057/66].

(7) A copy each of the following Notifications under sub-section (2) of section 9 of the Kerala Stamp Act, 1959, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—

(i) S.R.O. No. 260/66 published in Kerala Gazette dated the 12th July, 1966.

(ii) S.R.O. No. 310/66 published in Kerala Gazette dated the 16th August, 1966.

(8) A statement showing reasons for delay in laying the Notifications mentioned at (i) and (ii) of item (7) above.

[Placed in Library. See No. LT-7058/66].

NOTIFICATION MAKING AMENDMENT IN INDIAN POLICE SERVICE (PAY) RULES AND THE DELHI ADMINISTRATION (REMOVAL OF DIFFICULTIES) ORDER

The Deputy Minister in the Ministry of Home Affairs (Shri P. S. Naskar): On behalf of Shri Hathi, I beg to lay on the Table—

(1) A copy of Notification No. G.S.R. 1270 published in Gazette of India dated the 20th August, 1966, making certain amendment to Schedule III to the Indian Police Service (Pay) Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library, See No. LT-7059/66].

(2) A copy of the Delhi Administration (Removal of Difficulties) Order No. 1 published in Notification No. F. 10/28/66-SR in Delhi Gazette dated the 1st September, 1966, under sub-section (2) of section 38 of the Delhi Administration Act, 1966. [Placed in Library, See No. LT-7060/66].

Shri Priya Gupta (Katihar): Please hear me, Sir. You have got to hear me. There is so much of discontent..

Shri Bade: The rotten American milo is sent in open bogies... (Interruptions).

Mr. Deputy-Speaker: Order, order. Mr Jaganatha Rao.

STATEMENT SHOWING THE ACTION TAKEN BY THE GOVERNMENT ON VARIOUS ASSURANCES, PROMISES AND UNDERTAKINGS.

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers